

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 102 of 2020

IN THE MATTER OF:

Shri Anup Kumar Khemani & Ors.Appellants

Vs.

Balendra Choudhury & Ors.Respondents

Present:

For Appellants: Ms. Anindita Mitra, Advocate

**For Respondents: Mr. R. Jawahar Lal and Mr. Anuj Garg, Advocates
for R-1&2.**

Mr. Abhinav Hansaria, Advocate for R-3.

With

Company Appeal (AT) No. 103 of 2020

IN THE MATTER OF:

Assam Medical Corporation Pvt. Ltd.Appellant

Vs.

Balendra Choudhury & Ors.Respondents

Present:

For Appellant: Mr. Abhinav Hansria, Advocate

**For Respondents: Mr. R. Jawahar Lal and Mr. Anuj Garg, Advocates
for R-1&2.**

Ms. Anindita Mitra, Advocate for R-5,7,12,13,14.

With

Company Appeal (AT) No. 104 of 2020

IN THE MATTER OF:

Kali Charan Das TrustAppellant

Vs.

Balendra Choudhury & Ors.Respondents

Present:

For Appellant: Mr. Dhruv Suri, Advocate.

**For Respondents: Mr. R. Jawahar Lal and Mr. Anuj Garg, Advocates
for R-1&2.**

Ms. Anindita Mitra, Advocate for R-6,8,13,14,15.

Mr. Abhinav Hansria, Advocate for R-3.

With

Company Appeal (AT) No. 113 of 2020

IN THE MATTER OF:

Balendra Choudhury & Anr.

....Appellants

Vs.

Assam Medical Corporation Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. R. Jawahar Lal and Mr. Anuj Garg, Advocates

For Respondents: Mr. Abhinav Hansria, Advocate for R-1.

O R D E R
(Virtual Mode)

26.03.2021: The arguing Counsel for the Appellant for Assam Medical Corporation Pvt. Ltd., the company concerned, is not available. It is stated that these four Appeals relate to the same Impugned Order regarding 'Oppression and Mismanagement' in Assam Medical Corporation Pvt. Ltd.

It is stated that pleadings are complete and respective parties have filed their 'Written Submissions' in the Appeals, they are pursuing.

List these Appeals 'for admission (after notice) hearing' on **10th May, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md